

ITEM NO.10

COURT NO.14

SECTION II-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 749/2023

(Arising out of impugned final judgment and order dated 23-12-2022 in CRLMA No. 19598/2022 passed by the High Court Of Gujarat At Ahmedabad)

AJAYKUMAR MURLIDHAR MANJREKAR

Petitioner(s)

VERSUS

THE STATE OF GUJARAT

Respondent(s)

IA No. 11036/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 11039/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Crl) No. 925/2023 (II-B)

IA No. 13038/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13039/2023 - EXEMPTION FROM FILING O.T.)

SLP(Crl) No. 1744/2023 (II-B)

(FOR ADMISSION and I.R. and IA No.26268/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.26270/2023-EXEMPTION FROM FILING O.T.)

Date : 29-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR
Mr. Shantanu Sharma, Adv.
Mr. Aniq A. Kadri, Adv.
Ms. Parul Sharma, Adv.
Ms. Deeksha Gaur, Adv.
Mr. Y.K. Prasad, Adv.
Mr. Dr. Ram Kishor Choudhary, Adv.
Mr. Avinash Kumar Bharti, Adv.
Mr. P. Parimal, Adv.
Mr. Vishrut Bhandari, Adv.
Mr. B.H. Patel, Adv.

For Respondent(s) Mr. Siddhartha Jha, AOR

**Mr. Rajat Nair, Adv.
Ms. Swati Ghildiyal, AOR
Ms. Devyani Bhatt, Adv.**

**UPON hearing the counsel the Court made the following
O R D E R**

At the request of counsel for the State, list after two weeks.

**(HARSHITA UPPAL)
SENIOR PERSONAL ASSISTANT**

**(MATHEW ABRAHAM)
COURT MASTER (NSH)**